

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1373/2024

IN THE MATTER OF:


News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024"

I N D E X

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FILED BY:

NEW DELHI
DATED: 29.04.2026


JYOTI MENDIRATTA
Advocate for the GNCT of Delhi
Ph: 9811136141
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1373/2024**

IN THE MATTER OF:

News item titled "Illegal sand mining in Yamuna floodplains near Narela" dated 30.11.2024

STATUS REPORT ON BEHALF OF SDM, NARELA, DISTRICT OUTER NORTH

MOST RESPECTFULLY SHOWETH:

1. That the present Status Report is being filed in compliance with the directions of this Hon'ble Tribunal with respect to monitoring and prevention of illegal sand mining in the Yamuna river stretch along the Delhi-Uttar Pradesh border, and for ensuring effective inter-State coordination between the authorities of GNCTD and the Government of Uttar Pradesh.
2. That a meeting was convened under the Chairmanship of the Sub-Divisional Magistrate, Narela, wherein officials from Loni Sub-Division (District Ghaziabad), Police authorities of Alipur Sub-Division, representatives of Delhi Development Authority (DDA), and the Irrigation & Flood Control Department were present. In the said meeting, it was resolved that a joint inspection/field visit shall be conducted by officials of both States. A copy of the Minutes of Meeting is annexed herewith as **Annexure-A**.
3. That pursuant to the aforesaid meeting, a joint field inspection was carried out on 05.03.2026, wherein it was decided that demarcation of the inter-State boundary shall be undertaken through a Total Station Machine (TSM) survey. It was further resolved that regular police patrolling shall be ensured by the concerned Police Stations and that strict legal action shall be initiated in cases of illegal sand mining. A copy of the Minutes of Inspection is annexed herewith as **Annexure-B**.
4. That in furtherance of the above decisions, necessary communications were issued to the SHO, Police Station Alipur,

directing the conduct of regular police patrolling and initiation of appropriate legal action, including registration of FIRs, against persons involved in illegal sand mining. A copy of the said communication is annexed herewith as **Annexure-C**.

5. That in compliance thereof, the SHO, Police Station Alipur, has registered an FIR bearing No. 170/2026, and excavator machines along with vehicles involved in illegal mining activities have been seized. A copy of the said FIR is annexed herewith as **Annexure-D**.
6. That in order to remove jurisdictional ambiguity and to ensure effective enforcement, demarcation of the inter-State boundary between Delhi and Uttar Pradesh is being done through a Total Station Machine (TSM) survey for precise determination of the boundary alignment. The said demarcation exercise is expected to be completed within a period of 06 weeks.
7. That the undersigned respectfully submits that continuous steps are being taken for joint verification and coordinated enforcement action in consultation with the concerned authorities of the adjoining State.
8. That the undersigned further submits that necessary coordination with all concerned authorities shall be maintained to ensure effective monitoring and prevention of illegal sand mining in the area in question.
9. It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present Status Report on record and pass such further orders as deemed fit and proper in the facts and circumstances of the case.



Aditya
29/4/2026
(ADITYA KUMAR JHA)
SDM, NARELA

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI.
 Dated 10/02/2026
 F. No. MISC/SDM/Narela/2025/1409-23

MINUTES OF MEETING

Subject: Minutes of the meeting held under the Chairmanship of Sub-Divisional Magistrate (Narela), Outer North District, GNCT of Delhi, for border demarcation between District Outer North (GNCT of Delhi) and adjoining Districts of Baghpat/Ghaziabad (Uttar Pradesh) to ensure jurisdictional clarity and to prevent illegal sand mining activities along the Yamuna River in border areas.

The following officers attended the meeting:

1. Shri Leetu Singh, Naib Tehsildar, Loni (Uttar Pradesh).
2. Shri Vipin Tomar, Loni District (Uttar Pradesh).
3. Shri Arun Kumar, Loni District (Uttar Pradesh).
4. Shri Himanshu, Sub-Inspector, Police Station Alipur.
5. Sh Deepak Kumar Tehsildar Narela, Revenue department
6. Sh Suresh LM DDA Department.
7. Shri Vinod Kumar, Irrigation & Flood Control Department.
8. Shri Sarwan, Patwari, Narela, Revenue Department
9. Shri Santosh, Patwari, Narela, Revenue Department

The Chairperson welcomed all participants and outlined the purpose of the meeting: to undertake precise demarcation of borders along the Yamuna River with respect to five villages falling under Narela Sub-Division namely Sungerpur Shadra, Sungerpur Delhi, Kulakpur, Jhangola, and Palla which adjoin the territories of Uttar Pradesh.

The Chairperson emphasized that jurisdictional ambiguities in these border areas have facilitated rampant illegal sand mining, resulting in severe environmental degradation, riverbed erosion, threats to public safety, and violations of the Mines and Minerals (Development and Regulation) Act, 1957, the Environment (Protection) Act, 1986, and other relevant laws. It was categorically stated that no lease or permission for sand mining has been granted in these areas under GNCT of Delhi jurisdiction, and all such activities are illegal.

The need for effective inter-state coordination between GNCT of Delhi and Uttar Pradesh authorities was underscored, in line with the directions of the Hon'ble National Green Tribunal and previous meetings of the Joint Inter-State Task Force.

Decisions Taken

After detailed deliberations and exchange of views on boundary identification issues, illegal mining hotspots, surveillance gaps, and enforcement mechanisms, the following decisions were taken:

1. Demarcation of boundaries shall be carried out on a priority basis for all the identified villages: Sungerpur Shadra, Sungerpur Delhi, Kulakpur, Jhangola, and Palla.
2. Highest priority shall be assigned to demarcation in villages Jhangola, Sungerpur Delhi, and Sungerpur Shadra, being the most affected by illegal sand mining activities.



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3. A joint inspection/site visit shall be conducted on 11.02.2026, involving officers from relevant departments, specifically SDM Kherka, SDM Baghpat, and SDM Loni (Uttar Pradesh) whose jurisdictions adjoin the border areas, along with representatives from GNCT of Delhi including Delhi Police, Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD), Irrigation & Flood Control Department, and Surveyor. All concerned departments shall ensure participation.
 4. SDM Kherka, SDM Loni, and SDM Baghpat shall bring relevant records on the date of joint visit, inter alia, details of permissions (if any) granted for paths/approaches in their respective areas, including dates of issuance and validity periods.
 5. A joint patrolling team of Delhi Police stands constituted for the border areas.

All concerned authorities shall ensure close coordination, prompt sharing of intelligence/information on illegal sand mining, and immediate enforcement action against violators. Follow-up meetings of the Joint Inter-State Task Force shall be convened regularly to monitor compliance and address emerging issues.

Sub-Divisional Magistrates (Kherka, Loni & Baghpat - Uttar Pradesh)

The Sub-Divisional Magistrates of Kherka, Loni, and Baghpat shall participate in the joint inspection/site visit on 11.02.2026 at 11:00AM with the gathering point at on Village Jahngola Sank No 7 Delhi. They shall bring relevant records including details of permissions, if any, granted for paths, approaches, or other activities in their respective areas adjoining the border, including dates of issuance and validity periods, and ensure coordination with Delhi authorities for effective demarcation and enforcement. The concerned SDMs shall ensure that Uttar Pradesh Police provides necessary assistance and support during the joint visit and facilitates the dismantling of any unauthorized pillars, khambas, or structures along the border to enable accurate demarcation. They shall also coordinate with Delhi Police for joint patrolling and enforcement activities in border areas.

SHO Alipur

The Station House Officer, Police Station Alipur has been directed to conduct regular patrols, including daily inspections, with special focus on vulnerable sites prone to illegal sand mining activities. Daily reports shall be submitted to the office of the Sub-Divisional Magistrate (Narela) detailing inspections conducted, incidents detected, preventive and enforcement actions taken, and cases registered, if any. The SHO, PS Alipur shall ensure participation of police personnel in the joint inspection/site visit scheduled for 11.02.2026 and extend full cooperation and support to other departments during the demarcation exercise and subsequent enforcement operations.

Irrigation & Flood Control Department

The Irrigation & Flood Control Department has been tasked with maintaining continuous vigil along the Yamuna riverbanks in the identified border areas. Daily reports shall be submitted to the office of the Sub-Divisional Magistrate (Narela) regarding any observed illegal activities, encroachments, or violations. The department shall participate in the joint inspection/site visit on



11.02.2026 and provide technical inputs and assistance during the demarcation exercise as required.

Revenue Department (Tehsildar & Halqa Patwaris)

The Revenue Department shall provide all relevant land records, revenue maps, and cadastral details pertaining to the border villages for the demarcation exercise. They shall assist in identification and verification of boundary markers and revenue landmarks during the joint inspection and coordinate with their counterparts from Uttar Pradesh for seamless data exchange and record verification.

Delhi Development Authority (DDA)

The Delhi Development Authority shall participate in the joint inspection/site visit on 11.02.2026 and provide inputs on land use, planning, and development regulations applicable to the border areas. The authority shall assist in identification and removal of unauthorized constructions or encroachments, if any.

Municipal Corporation of Delhi (MCD)

The Municipal Corporation of Delhi shall participate in the joint inspection/site visit on 11.02.2026 and provide necessary support for civic infrastructure assessment and enforcement in the border areas.



(KANHA, IAS)

**SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI**

To,
All Concerned Officer/Officials
Copy for information

1. OSD to Chief Minister(Delhi) office of 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi 110002 – for kind information.
2. SO to Chief Secretary, GNCT of Delhi – for kind information.
3. PS to Principal Secretary (Revenue) UP 2nd Floor Lucknow Shashtri Bhawan UP 226001 for kind information.
4. PS to Commissioner of Police, Delhi – for kind information.
5. PS Divisional Commissioner, GNCT of Delhi – for kind information.
6. District Magistrate (Outer North) /District Magistrate (North-East) – for information.
7. DM Ghaziabad / DM Baghpat (U.P.) – for information.
8. Director, DDA – for information and necessary action.
9. Deputy Commissioner (MCD) Narela Zone, Opp. PS Narela, Delhi-42
10. Chief Engineer, Irrigation & Flood Control Dept. – for information.
11. PA to Commissioner, Transport Dept. – for information.
12. ACP, Badli to ensure police participation in the joint inspection scheduled on 11.02.2026 and in ongoing surveillance/ patrolling.
13. Guard File



(KANHA, IAS)

**SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI**

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI.

F. No. MISC/SDM/Narela/2025/1905

Dated 11/3/2026

MINUTES OF JOINT INSPECTION / SITE VISIT

Subject: Minutes of the Joint Inspection and Site Visit conducted on 05th March 2026 for precise demarcation of inter-state borders along the Yamuna River between District Outer North (GNCT of Delhi) and adjoining Districts of Baghpat/Ghaziabad (Uttar Pradesh) to ensure jurisdictional clarity and to prevent illegal sand mining activities.

The joint inspection was conducted as per the above references at the assembly point Village Jhangola, Shank No. 7, Delhi on 05.03.2026 at 12:00 PM. The team physically inspected the Yamuna river banks and adjoining border areas falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Kulakpur, Jhangola, & Palla.

The following officers attended the joint inspection:

1. Shri Deepak Kumar, Tehsildar Narela, Revenue Department GNCTD
2. Shri Vipin Tomar, Lekhpal, SDM Loni (Uttar Pradesh)
3. Shri Suresh Narwal, P.S. Alipur, Delhi Police. GNCTD
4. Shri Himanshu Chauhan, Junior Engineer, Irrigation & Flood Control Department, GNCTD
5. Shri Ajay Hooda, Assistant Engineer, Irrigation & Flood Control Department. GNCTD
6. Shri Himanshu, Patwari, Delhi Development Authority (DDA) GNCTD.

All participants were welcome and briefed about the purpose of the inspection in light of rampant illegal sand mining, environmental degradation, riverbed erosion, and violations of the Mines and Minerals (Development and Regulation) Act, 1957, Environment (Protection) Act, 1986, and directions of the Hon'ble National Green Tribunal. It was reiterated that no lease/permission for sand mining has been granted in these areas under GNCT of Delhi jurisdiction and all such activities are strictly illegal.

After detailed site inspection, boundary verification, and deliberations with Uttar Pradesh counterparts, the following decisions and directions were taken unanimously:

1. **Demarcation of inter-state boundaries shall be carried out on priority basis for all the identified villages, of outer north namely Sungerpur Shadra, Sungerpur Delhi, Kulakpur, Jhangola, Palla, and Tehri Daulatpur. In line with Delhi Police & North East Department Highest priority shall be assigned to villages Jhangola, Sungerpur Delhi, and Sungerpur Shadra, being the most critically affected by illegal sand mining activities**
(Action : All Concerned Department)

During the joint inspection, Shri Vipin Tomar, Lekhpal from SDM Loni (Uttar Pradesh) was present. It was mutually agreed and assured that officials from SDM Loni shall remain available during the entire demarcation exercise and all relevant records for boundary verification. Further, SDM Kherka and SDM Baghpat are hereby



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 requested to make themselves and their staff available along with all necessary records during the demarcation process so that the exercise can be completed expeditiously and illegal sand mining activities can be eliminated. (Action: Uttar Pradesh Authorities (SDM Loni, Kherka & Baghpat))

2. In continuation of the directions contained in Order dated 28/01/2026 vide F. No. MISC/SDM/Narela/2025/13-127, the **SHO, P.S. Alipur shall ensure daily round-the-clock patrolling** with special emphasis on night vigil in the identified border areas. The police shall also clearly demarcate and submit in writing the specific areas and boundaries falling under their jurisdiction for patrolling purposes. A daily report detailing patrolling conducted, inspections undertaken, preventive and enforcement actions taken, incidents reported, and FIRs registered, if any, shall be submitted to the office of the undersigned by 10:00 AM of the following day without fail. Prompt registration of FIRs and seizure of vehicles and machinery found involved in illegal sand mining shall be ensured without exception. (Action :Delhi Police (SHO, P.S Alipur)

3. Irrigation & Flood Control Department shall maintain daily patrolling and continuous vigil along the Yamuna riverbanks in the identified border areas. The Department may seek necessary police assistance as and when required for effective enforcement. A daily report regarding any observed illegal activities, encroachments, or violations shall be submitted to the office of the undersigned by 10:00 AM of the following day.

(Action :Irrigation & Flood Control Deptment)

4. DDA shall provide detailed inputs on land use planning and development regulations applicable to the border areas. Assistance shall also be extended for the identification and removal of any unauthorised constructions or encroachments, if found during future inspections. (Action :Delhi Development Authority (DDA)

5.The directions issued vide Minutes dated 10/02/2026 shall continue to remain in force. Accordingly, all relevant land records, revenue maps, and cadastral details shall be made available; assistance shall be extended for identification and verification of boundary markers; and close coordination shall be maintained with Uttar Pradesh counterparts. Strict field vigil shall be maintained and daily field visit reports, with geo-tagged photographs wherever possible, shall be submitted to the Tehsildar Narela and SDM Narela by 10:00 AM of the following day. Any instance of illegal sand mining or excavation shall be immediately reported to the Police and SDM Narela

(Action : Revenue Department (Tehsildar Narela & Halqa Patwaris)

6. Additional Action :

- Close coordination, regular communication, and real-time information sharing shall be maintained between Delhi Police, the Irrigation & Flood Control Department, Revenue Department, DDA, and Uttar Pradesh authorities.



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- Any illegal sand mining or excavation activity detected shall be immediately stopped, machinery and vehicles seized, and legal action initiated without delay in accordance with Order dated 29/01/2026.
- All members shall mandatorily submit their daily action-taken reports by 10:00 AM of the following day directly to the office of the undersigned.
- The Day & Night Joint Inspection Team constituted vide Order dated 29/01/2026 shall continue to function in tandem with the above directions.
- The team may co-opt any other officer/official or seek assistance from any other department or agency, as required.
- This arrangement shall continue until further orders and shall be reviewed periodically.



(All Concerned Agencies)

ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

To,
 All Concerned Officer/Officials

Copy for information .

1. District Magistrate (Outer North) /District Magistrate (North-East) - for information.
2. DCP Outer North P.S Samaypur Badli Delhi- for information.
3. DM Ghaziabad / DM Baghpat (U.P.) - for information.
4. Director, DDA - for information and necessary action.
5. Deputy Commissioner (MCD) Narela Zone, Opp. PS Narela, Delhi-42
6. Chief Engineer, Irrigation & Flood Control Dept. - for information.
7. PA to Commissioner, Transport Dept. - for information.
8. ACP, Badli to ensure police participation in the joint inspection scheduled on 11.02.2026 and in ongoing surveillance/ patrolling.
9. Guard File



ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

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REMINDER V

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,
DELHI-**

F. No. MISC/SDM/Narela /2025/3879-84

Dated 20/4/26

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



YK
**ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH**

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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REMINDER IV

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,
DELHI-**

F. No. MISC/SDM/Narela /2025/3306-11

Dated 08/04/2026

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

REMINDER III

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,
DELHI-**

No. MISC/SDM/Narela /2025/2434-39

Dated 23/3/2026

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



Aditya Kumar Jha
**ADITYA KUMAR JHA
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH**

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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REMINDER II

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD,
ALIPUR, DELHI-**

F. No. MISC/SDM/Narela /2025/1846

Dated 09/03/2026

To,

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



Aditya Kumar Jha
**ADITYA KUMAR JHA
SUB-DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH**

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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REMINDER-I

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)

A. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI.

No. MISC/SDM/Narela /2025/1665-70

Dated 29/02/26.

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Non-submission of Action Taken Reports (ATRs) regarding enforcement actions against illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

Sir,

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

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It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.



Adk
23/02/26
ADITYA KUMAR JHA
SUB-DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH

Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)

D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI.

F. No. MISC/SDM/Narela /2025/1436-41

Dated 10/01/26

The ACP (Alipur)
Office of P.S Alipur
Delhi-110036

Subject: Submission of Daily Compliance report regarding enforcement actions against Illegal sand mining activities along the Yamuna river banks in Narela Sub-Division.

With reference to Office Order No. F. No. MISC/SDM/Narela/2025/113-127 dated 29/01/2026, vide which a Joint Inspection Team was constituted with a view to preventing, detecting, and curbing illegal sand mining/earth extraction activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and adjoining areas under Narela Sub-Division, it is brought to your notice that directions were issued to the Station House Officer (SHO), Alipur to submit daily status report regarding patrolling conducted & inspection undertaken for onward submission.

In view of the above, you are requested to direct the concerned to furnish all pending ATRs/daily reports from the date of issuance of the Order (i.e., 29/01/2026) till date, along with comprehensive details of patrolling conducted, inspections undertaken, actions taken, seizures effected, cases registered, and any other relevant information, to this office without further delay positively.

It is further submitted that continues non appearance of SHO Alipur in important meetings of the sub division i.e. STF Meeting dated 14.01.2026 & Sand Mining UP -Delhi Coordinate Meeting dated 06.02.2025 is being brought to your notice for further necessary action your end to ensure attendance.

(KANIKA, IAS)
SUB DIVISIONAL MAGISTRATE NARELA
NARELA DISTRICT OUTER NORTH



Copy to:

1. Tehsildar Narela for necessary action
2. SHO Alipur P.S Alipur Delhi-110036
3. PA to DCP Outer North for kind information
4. PA to DM Outer North for kind information
5. PA to ADM Outer North for kind information

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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)

D.M. OUTER NORTH OFFICE COMPLEX, O.T. KARNAL ROAD, ALIPUR, DELHI.

F. No. MISC/SDM/Narela /2028/13-127

Dated 29/01/2026

ORDER

WHEREAS reports have been received regarding rampant illegal sand mining activities along the Yamuna river banks falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, and Kulakpur of Narela Sub-Division particularly in Shank No 6, 7, and 8 of village Jhangola, where large-scale sand mining activities have been reported:

AND WHEREAS such illegal activities are causing severe environmental degradation, riverbed erosion, threat to public safety, and violation of various statutory provisions including but not limited to the Mines and Minerals (Development and Regulation) Act, 1957, the Environment (Protection) Act, 1986, and the rules and regulations framed thereunder;

AND WHEREAS in view of the gravity of the situation and in order to prevent, detect, curb and take immediate stringent action against such illegal sand mining/earth extraction activities, it is considered necessary and expedient in public interest to constitute a high-powered Joint Inspection Team with immediate effect;

The team shall operate within the Yamuna river banks and adjoining areas falling within the territorial jurisdiction of villages Sungerpur Delhi, Sungerpur Shadra, Tehri Daulatpur, Jhangola, Kulakpur, and any other areas under Narela Sub-Division along the Yamuna river.

Sr No	Day Team	Night Team
1	1. Deepak Kumar Tehsildar Narela, Revenue Department. 2. Sh Swarn Patwari Revenue Department. 3. Sh Amit Delhi, (Head Constable) Delhi Police P.S Alipur 4. Sh Ajay, (Constable) Delhi Police P.S Alipur	1. Deepak Kumar, Tehsildar Narela, Revenue Department. 2. Sh Santosh Dutt Patwari Revenue Department 3. Sh Sanjeev (Head Constable) Delhi Police, P.S Alipur 4. Sh Ajay (Constable) Delhi Police, P.S Alipur

1. **Tehsildar, Narela**
 - To conduct regular inspections from the revenue and administrative perspective.
 - To identify and report any unauthorized/illegal occupation, excavation, or sand lifting activities on government/revenue land and riverbed areas.
 - To inform the police authorities (ACP/Station House Officer) immediately upon detection of any illegal activity for initiation of legal action under appropriate provisions of law.
 - To coordinate with Halqa Patwaris for effective field-level vigilance and timely reporting.
 - To submit daily reports to the O/o undersigned without fail.
2. **Halqa Patwari (concerned villages)**
 - To maintain strict and continuous vigil in the field and regularly monitor the Yamuna river banks within their respective revenue jurisdictions.
 - To immediately report any suspicious/illegal activity to the Tehsildar and Police authorities.
 - To submit daily field visit reports (including photographic evidence/geo-tagged photographs, wherever possible) to the Tehsildar and SDM Narela until further orders.
3. **SHO, Alipur**
 - To supervise overall police arrangements and deployment in the villages along Yamuna river banks.
 - To depute beat officers/police personnel for round-the-clock patrolling and surveillance, with special emphasis on night vigil to prevent illegal sand mining activities, and share duty chart with the O/o undersigned,
 - To ensure prompt registration of FIRs/cases under appropriate sections of law and immediate seizure of vehicles, machinery (JCBs, tractors, dumpers, loaders, etc.), and other equipment/materials involved in illegal activities.
 - To provide necessary police assistance and support during joint inspections, raids, and enforcement operations.



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submit daily reports to the O/o undersigned regarding patrolling conducted, inspections undertaken, preventive/enforcement actions taken, and cases registered.

Inspections shall be conducted during both day and night hours, with special emphasis on night-time surveillance to curb clandestine operations.

2. Any illegal sand mining/excavation activity detected shall be immediately stopped, machinery/vehicles/equipment seized, and legal action initiated as per law without any delay.
3. Close coordination, regular communication, and information sharing shall be maintained for effective enforcement and to ensure a coordinated approach.
4. All Members shall mandatorily submit their daily action-taken reports by 10:00 AM of the following day directly to the office of undersigned, detailing actions taken, incidents reported, seizures made, cases registered, and suggestions for further improvement, if any.
5. The team may co-opt any other officer/official or seek assistance from any other department/agency as and when required for effective discharge of its functions.
6. This team shall function until further orders and may be reviewed, reconstituted, or modified as deemed necessary by the undersigned.

This Order shall come into force with immediate effect.



(KANIKIA, IAS)

SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI

To:

All Concerned officials

Copy for information

1. OSD to Chief Minister (Delhi) office of 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi 110002 - for kind information.
2. SO to Chief Secretary, GNCT of Delhi - for kind information.
3. PS to Principal Secretary (Revenue) UP 2nd Floor Lucknow Shashtri Bhawan UP 226001 for kind information.
4. PS to Commissioner of Police, Delhi - for kind information.
5. PS Divisional Commissioner, GNCT of Delhi - for kind information.
6. District Magistrate (Outer North) / District Magistrate (North-East) - for information.
7. DM Ghaziabad / DM Baghpat (U.P.) - for information.
8. SDM LONI / SDM BHAGPAT / SDM KHERKA (U.P) for information
9. DCP Outer North for information
10. ACP Alipur to submit daily reports to the undersigned regarding patrolling conducted, inspections undertaken, preventive/enforcement actions taken, and cases registered.
11. Director, DDA - for information and necessary action.
12. Chief Engineer, Irrigation & Flood Control Dept. - for information.
13. PA to Commissioner, Transport Dept. - for information.
14. Guard File



(KANIKIA, IAS)

SUB-DIVISIONAL MAGISTRATE (NARELA)
OUTER NORTH DELHI

OFFICE OF THE STATION HOUSE OFFICER POLICE STATION ALIPUR DELHI

Dy. No. _____ Dated _____ R/SHO PS Alipur, Outer North Distt, Delhi

उप मंडल दंडाधिकारी (SDM)

अलीपुर, दिल्ली

विषय: FIR No. 170/2026, धारा 303(2)/3(5) BNS एवं 21(1) Mines and Minerals (Development and Regulation) Act, 1957 के संबंध में सूचना प्रेषित करने बाबत।

महोदय,

निवेदन है कि थाना अलीपुर में दर्ज FIR No. 170/2026 दिनांक 14.04.2026 के संबंध में सूचित किया जाता है कि उक्त मामले में अवैध खनन (रेत/मिट्टी) से संबंधित अपराध पाया गया है। मौके से एक वाहन (ट्रैक्टर-ट्रॉली) को पुलिस द्वारा जब्त किया गया है, जिसका विवरण निम्नलिखित है:

वाहन प्रकार: ट्रैक्टर (Mahindra Arjun Ultra-1)

रंग: लाल (Red)

रजिस्ट्रेशन नंबर: HR 10 AV 4377

इंजन नंबर: NRM2UXE0095

चेसिस नंबर MBNDEBDWERNM00066


ट्रॉली विवरण: रेत/मिट्टी से भरी ट्रॉली संलग्न

माल (खनिज): रेत/मिट्टी जिस में 35-40 Cubic feet

उक्त प्रकरण में उपर्युक्त धाराओं के अंतर्गत विधिक कार्यवाही प्रचलित है तथा वाहन/माल को नियमानुसार जब्त किया गया है।

अतः आवश्यक वैधानिक कार्यवाही हेतु यह सूचना आपके संज्ञान में प्रेषित की जा रही है।
संलग्न: FIR की प्रति।

भवदीय,


ASI Suresh Kumar
No. 1162/OND
PS Alipur
Mob # 8750875438

Receives to SDM

3128/SDM/OK
15/4/26

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. एस. के अन्तर्गत)

1. District (ज़िला): OUTER NORTH (DELHI) Year(वर्ष): 2026 P.S.(थाना): ALIPUR
 FIR No(प्र.सू.रि.सं.): 0170 Date & Time of FIR (व दिनांक की प्रसूत्र): 14/04/2026
2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
 - THE BHARATIYA NYAYA SANHITA (BNS), 2023 303(2)/3(5)
 - MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957 21(1)
3. Occurrence of Offence (अपराध की घटना):
 (a Day(दिन): TUESDAY Date From(दिनांक से): 14/04/2026 Date To(दिनांक तक): 14/04/2026
 Time Period (समय) Time From (समय से): 04:00 hrs Time To (समय तक): 04:00 hrs
 (b Information received at P.S.(थाना जहां सूचना प्राप्त हुई) Date(दिनांक): 14/04/2026 Time 09:30 hrs
 (c)General Diary Reference (रोजानामचा) Entry No.(प्रविष्टि) 062A Date/Time 14/04/2026 10:34
4. Type of Information (सूचना का) Written
5. Place of Occurrence (घटनास्थल):
 (a) Direction and Distance from P.S (थाना से दूरी और) SOUTH, 4 Km(s) Beat No(बीट सं.): 08
 (b) Address(पता): ,NEAR THOKAR NO. 8 ,NEAR YAMUNA RIVER ,JHANGOLA VILLAGE, DELHI
 (c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):
 Name of P.S(थाना का नाम): District(ज़िला):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
 (a Name(नाम): HC KARAMVEER Nationality (राष्ट्रियता): INDIA
 (b Date/Year of Birth (जन्म तिथि) Nationality (राष्ट्रियता): INDIA
 (c)Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि) Place of Issue (जारी करने का)
 (d Occupation POLICE OFFICER
 (e Address(पता): PS ALIPUR DELHI, ALIPUR, OUTER NORTH, DELHI, INDIA, 9289156805,

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध /अजात का पुरे विवरण सहित वर्णन

1	Unknown1	Father:Unknown
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8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):
 NO DELAY

9. Particulars of the properties stolen/involved (attach separate sheet if necessary):

Sl.No. (क्र.सं.) Property Type(Description)

Est. Value(Rs.)(मूल्य (रु में))

10 Total value of property stolen (चोरी हुई सम्पत्ति का कुल

11 Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई

12 F.I.R. Contents (attach separate sheet, if required) (प्रथम सूचना रिपोर्ट तय्य):

Statement of HC Karamveer, No. 1114/OND, PIS No. 28030211, PS Alipur बयान किया कि मैं Delhi Police में Head Constable हूँ और फिलहाल थाना अलीपुर में posted हूँ। आज दिनांक 14.04.2026 को वरिष्ठ अधिकारियों के आदेशानुसार मैं, Ct. Ankit No. 2668/OND के साथ, यमुना नदी क्षेत्र में होने वाले अवैध खनन की रोकथाम हेतु अपने बीट एरिया में vide DD No. 25A गश्त/रेडिंग झूटी पर था। करीब 04:00 A.M. बजे मैं अपने हमराह स्टाफ के साथ पुश्ता मेन रोड, झंगोला गाँव पर गश्त कर रहा था, तभी मुखबिर खास ने मिलकर सूचना दी कि ठोकर नं. 8 के पास यमुना नदी के पास से कुछ लोग Tractor-Trolley के साथ अवैध रूप से रेत-मिट्टी का खनन कर रहे हैं। यदि तुरंत रेड की जाए तो उन्हें पकड़ा जा सकता है। मैंने उक्त सूचना के संबंध में SHO साहब को टेलीफोन द्वारा अवगत कराया, जिस पर SHO साहब ने तुरंत रेड कर आवश्यक कार्यवाही करने का आदेश दिया। समय प्रातः होने के कारण मौके पर कोई भी public person रेड में शामिल करने हेतु नहीं मिला। समय व्यर्थ न करते हुए मैं अपने हमराह स्टाफ के साथ तुरंत मौके के लिए रवाना हुआ। मैं अपने हमराह स्टाफ के साथ ठोकर नं. 08, यमुना नदी के पास, दिल्ली क्षेत्र में पहुँचा, जहाँ तीन व्यक्ति अवैध रूप से यमुना नदी के पास से रेत/मिट्टी का खनन कर ट्रैक्टर-ट्रॉली में भरते हुए दिखाई दिए। पुलिस पार्टी को देखकर वे लोग भागने लगे। उनमें से एक व्यक्ति ट्रैक्टर पर बैठकर उसे स्टार्ट करने लगा तथा बाकी दो व्यक्ति अपने हाथ में फावड़ा लिए यमुना नदी की तरफ भाग गए। मैंने अपने हमराह स्टाफ के साथ दौड़कर ट्रैक्टर में बैठे व्यक्ति को काबू कर लिया, जबकि बाकी दोनों व्यक्ति अंधेरे का फायदा उठाकर यमुना की तरफ भाग गए। पछताछ करने पर उस व्यक्ति ने अपना नाम व पता Surrender Singh S/o Utar Singh R/o H.No. 168, Gurudware के पीछे, Jhangola No. 2, PO- Palla, Delhi, Age- 44 years बताया। मौके पर एक लाल रंग का Mahindra Arjun Ultra-1 Tractor खड़ा था, जिस पर कोई number plate नहीं लगी थी। ट्रैक्टर से एक लाल रंग की ट्रॉली जुड़ी हुई थी। ट्रॉली को चेक करने पर उसमें रेत-मिट्टी भरी हुई पाई गई। मौके पर एक फावड़ा भी पड़ा हुआ मिला। जांच करने पर पाया गया कि Surrender Singh अपने अन्य साथियों के साथ बिना किसी वैध अनुमति/लाइसेंस के यमुना नदी के पास स्थित ठोकर नं. 8 से रेत/मिट्टी का अवैध खनन कर रहा था तथा उसका परिवहन कर रहा था। मैंने व मेरे हमराह स्टाफ ने Surrender Singh को यमुना नदी के पास से रेत-मिट्टी चोरी करते हुए मौके पर पकड़ा है। मैंने अपने मोबाइल फोन से झूटी ऑफिसर, थाना अलीपुर को इस बाबत टेलीफोन द्वारा सूचित किया। तत्पश्चात आप Ct. Neeraj No. 2533/OND के साथ मौके पर आए और मैंने अपने हमराह स्टाफ के साथ उपरोक्त Surrender Singh, Tractor-Trolley (जिसमें रेत-मिट्टी भरी हुई थी) एवं मौके पर मौजूद फावड़ा आपको पेश किया। इसके बाद आपने मौके पर मौजूद Tractor (Mahindra Arjun Ultra-1), Trolley सहित रेत-मिट्टी तथा फावड़े को फर्ड के माध्यम से बतौर सबूत कब्जा पुलिस में लिया, जिसकी E-Sakshya App पर photography एवं videography की गई। यमुना से रेत की चोरी करने वाले Surrender Singh उपरोक्त व अन्य के विरुद्ध कानूनी कार्यवाही की जाए। उक्त बयान मेरे कहे अनुसार टाइप किया गया है, जिसे मैंने पढ़ लिया, समझ लिया है, ठीक है। SD/-English SI Himanshu No. D- 3350 PS- Alipur श्रीमान झूटी ऑफिसर साहब, थाना अलीपुर, निवेदन है कि आज दिनांक 14.04.2026 को मुझे vide DD No. 44A सूचना प्राप्त हुई, जिस पर मैं SI Himanshu, मय Ct. Neeraj No. 2533/OND मौके पर पहुँचा। मौके पर HC Karamveer No. 1114/OND व Ct. Ankit No. 2668/OND उपस्थित मिले। उन्होंने एक व्यक्ति Surrender Singh S/o Utar Singh R/o H.No. 168, Gurudware के पीछे, Jhangola No. 2, PO- Palla, Delhi, Age- 44 years को Mahindra Arjun Ultra-1 Tractor (Colour- Red, Without Number Plate) के साथ, जिसके पीछे रेत-मिट्टी से भरी लाल रंग की ट्रॉली जुड़ी हुई थी, तथा एक फावड़ा प्रस्तुत किया। ट्रैक्टर को चेक करने पर उसका Engine No. NRM2UXE0095 एवं Chassis No. 00066 पाया गया। जांच में पाया गया कि Surrender Singh व उसके अन्य साथियों द्वारा यमुना नदी से रेत-मिट्टी की चोरी कर ट्रॉली में भरी जा रही थी। इसके बाद मन SI ने मौके पर मौजूद Tractor, Trolley (रेत-मिट्टी सहित) तथा फावड़े को फर्ड जब्त के माध्यम से बतौर सबूत कब्जा पुलिस में लिया। मौके पर crime scene व seizure की photography एवं videography E-Sakshya App के माध्यम से की गई। इसके उपरांत मैंने HC Karamveer का पुस्त हज़ा बयान दर्ज किया। शिकायतकर्ता के बयान से, सूचना, बरामदगी एवं परिस्थितियों से प्रथम दृश्य अपराध U/s 303(2)/3(5) BNS & 21(1) Mines and Minerals (Development and Regulation) Act, 1957 का पाया गया। अतः एक हिंदी तहरीर तैयार कर मुकदमा दर्ज करवाने हेतु Ct. Neeraj No. 2533/OND के माध्यम से भेजी जा रही है। कृपया मुकदमा दर्ज कर आगामी तफ्तीश बहुकुम senior officer ASI Suresh No. 1162/OND को सौंपी जाए। Date and time of incident: 14.04.2026 at about 04:00 A.M Place of incident: Near Thokar No. 8, Near Yamuna River, Jhangola Village, Delhi
Date and time of sending tehrir: 14.04.2026 at about 9.30am SD/-English SI Himanshu No. D- 3350 PS- Alipur पुलिस कार्यवाही हेतु एक Hindi/English typed तहरीर SI Himanshu D-3350 के द्वारा CT NEERAJ NO. 2533/OND के द्वारा थाना हज़ा में प्राप्त हुई जो तहरीर मिलने पर मन HC/DO ने CCTNS Computer Opt. के द्वारा Case FIR No. 170/2026 U/s 303(2)/3(5) BNS & 21(1) Mines and Minerals (Development and Regulation) Act, 1957 का पंजीकृत करा कर मुल प्रस्तुत लेख व FIR Computerized

Copy बराये आईन्दा कार्यवाही CT NEERAJ NO. 2533/OND के द्वारा ASI SURESH NO. 1162/OND के पास भिजवाई गई जो आगे की कार्यवाही अमल में लाएंगे जो समस्त विवरण उच्च अधिकारियों को डाक द्वारा प्रेषित होंगे।
Submitted by HC/DO

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद्र सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया)

(ii) Directed (Name of the I.O.) (जांच अधिकारी का नाम SURESH KUMAR

Rank (पद):

ASST. SI (ASSISTANT SUB-INSPECTOR)

No(सं.): 28911998

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR

(iii) Refused investigation due to (जांच के

OR (के कारण इंकार किया या)

(iv) Transferred to P.S.(name)(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the

free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

14 Signature / Thumb Impression
of the Complainant / Informant:

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): PARVEEN KUMAR

Rank (पद): HC (HEAD CONSTABLE)

No.(सं.): 28081822

15 Date and Time of despatch to the court:

(अदालत में प्रेषण की दिनांक और समय):

